

Limited during the last three years is as under:—

Year ended	Profits after tax as percentage of paid-up capital.
4-1-1975	131.9%
3-1-1976	334.3%
1-1-1977	320.1%

(b) and (c). According to information furnished by the Ministry of Finance, the company has not remitted any profit/dividend during the last six months. In the case of approved foreign investment there is no restriction on remittance of current earnings. Such companies may remit profits, dividends, royalties, know-how fees etc. subject to tax clearance. There is no proposal under consideration to limit any of these remittances.

Raw Material Sources for Drugs in Andaman and Nicobar Islands

3663. SHRI MANORANJAN BHAKTA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is a great potential of raw material sources for producing drugs in the Andaman and Nicobar Islands;

(b) if so, facts and efforts made by Government to exploit these resources;

(c) whether it is proposed to set up some drug manufacturing plants in this Union Territory by IDPL and by some private entrepreneurs; and

(d) if so, whether any licences have been issued for setting up the drug plants there?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). No data is readily available with Government.

(c) No such proposal has been made to the Government so far.

(d) Does not arise.

Pilgrims Travelling by Railway to Jagannath Puri

3664. SHRI GOVINDA MUNDA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of pilgrims estimated to have been carried by the special trains running to the sacred Jagannath Puri during the last two years;

(b) whether Government have received any complaints from the pilgrims during 1976-77 regarding inconvenience experienced by them; and

(c) if so, the number of such complaints and the reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) 17,120 and 11,290 pilgrims were carried by special trains during the years 1975-76 and 1976-77 respectively.

(b) No.

(c) Does not arise.

'Plea for Ombudsman Clause in the Constitution'

3665. SHRI RAJKESHAR SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news item published under the Caption 'Plea for Ombudsman Clause in the Constitution' in the *Indian Express* dated 19th November, 1977; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): (a) Yes, Sir.

(b) The Government is inhibited in expressing its reaction to the News Item referred to in para (b) of the question, which relates to the Lokpal Bill, 1977, because the Bill is presently under examination by a Joint Selection Committee of both Houses.

Contract with Foreign Companies by O.N.G.C.

3666. SHRI G. S. REDDI: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) how many contracts with foreign companies have been signed by the O.N.G.C. ever since April, 1977;

(b) what were the lowest and accepted tenders in each case; and

(c) whether the accepted tenders were not the lowest tender, if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) Since April, 1977, the ONGC has placed a very large number of contracts with foreign companies for supply of equipment etc. and the labour involved in collection and scrutiny of such information will not be commensurate with the result to be achieved.

(b) and (c). ONGC have generally followed the policy of placing orders on the lowest technically acceptable tenderer and where the contract is not so awarded, the reasons are carefully gone into and recorded.

Production beyond Licensed Capacity by Foreign Drug Firms

3667. SHRI NATWARLAL B. PARMAR: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names of foreign drug manufacturing companies who have exceeded their licensed capacities during the last three years;

(b) the items where they exceeded production unauthorisedly, the extent of unauthorised production;

(c) whether this unauthorised production by foreign firms has adversely affected the production of similar items by Indian concerns; and

(d) action taken/proposed to be taken against the defaulting firms?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). A Statement showing the names of foreign drug manufacturing companies who have exceeded their licensed capacities of bulk drugs during the last three years along with the other details asked for is laid on the Table of the Sabha. [Placed in Library. See No. LT-1342/77].

(c) and (d). The policy on excess production is under active examination by Government, having due regard to the relevant recommendations of the Hathi Committee.

Sale of Medicines bearing 'Generic Names'

3668. SHRI MOTIBHAI R. CHAUDHARY: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names of medicines which are being sold by various drug manufacturing companies bearing 'Generic Names'; and

(b) the price comparison between the product of various concerns of same medicines and reasons for approving different prices for different companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). A large number of medicines are sold under generic names. Time and effort involved in collecting the names of manufacturers of such medicines as well